

Central Administrative Tribunal
Principal Bench
New Delhi

....

O.A. No. 2121/91

New Delhi, this the 13th Day of July, 1995.

Hon'ble Shri J.P. Sharma, Member (Judicial)

Shri Jagat Singh,
son of Shri Hardayal,
presently employed in Vayudoot Ltd.
Resident of Sector-IV/987, Ex-employee
of Min. of Civil Aviation, R.K. Puram,
New Delhi.

....Applicant

(By none)

Versus

Union of India through

1. Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. The Estate Officer,
(Shri Raj Singh Phogat),
Directorate of Estates,
Nirman Bhawan,
New Delhi.

(By none)

...Respondents

ORDER (ORAL)

By Hon'ble Shri J.P. Sharma, Member (J)

The applicant originally joined the Ministry of Agriculture and Cooperation, Directorate of Agricultural Aviation. The said Directorate was transferred with its staff to the Ministry of Civil Aviation with effect from 27.4.1987. From 18.1.1988 the functions of the Directorate of Agricultural Aviation were transferred to Vayudoot Limited.

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and the employees were sent on mandatory deputation from 18.1.1988. The applicant was allotted the premises No. 987, Sector IVI, R.K. Puram, New Delhi. His allotment was cancelled w.e.f. 17.3.1988 vide letter dated 9.4.90. Eviction proceedings were also initiated and an eviction order was finally passed on 22.2.1991 against the applicant being the unauthorised occupant of the quarter in question and was allowed time to vacate the allotted premises till 30.3.1991.

The applicant preferred appeal before the District Court under the provisions of Public Premises (EOU) Act, 1971 and in that appeal he had given the undertaking to vacate the premises on or before 15.7.1991. Again, the applicant has assailed in this O.A. the order of eviction dated 22.2.1991 and filed the O.A. on 11.9.1991. None appeared on behalf of the respondents so the interim direction was issued on 24.7.1992 not to dispossess the applicant. Respondents did not contest this application and the matter remained on Board. The case has been called on twice today also but none appears for the applicant.

In view of the facts and circumstances, the application is dismissed in default of applicant and the interim order is vacated. Cost on parties.

J.P. SHARMA
(J.P. SHARMA)
MEMBER(J)

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